153

- (b)i the per hectare return on investment made and projected on above projects; , and
- te) | the All india percentage of irrigation and inigation of Gujarat State at present?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES iSHRiLMATI KRISHNA SAHI): (a) nnd ^b) Information on completed projects a;c assessed only at the end of the PUra pgfjof. As such infoimation on pe, hectare tost of major das completed shall he Icfiown only at the end of the plan peifel-. The Sarar Sarovar in Gujarat *fa* the only j major multi-purpose project sanctioned during last three years of Which the fast "per hectare is estimated at Rs. 25984 .Uld likely return is estimated to be Rs. 6449 per hectare.

t.e) As, pe] latest available Land Use Statistic. (1984-35) (Provisional) issued by the Ministry of Agriculture, the percentage of Gross Irrigation Area to Culturable Area i» 21 per cent i<sub>n</sub> Gujarat as against all India percentage of 29.

## Vacancies of Judges in Gujarat High Court

- 469. Si IRI RAMSINGH RATHWA: Will the Minister of LAW AND JUSTICE ^e nleased to state:
- (a) the vacancies of Judges in the Gajarat High Court;

by uhen these are likely to he

- (o) whether there iiS. any timehound pcgramr.i.' for filling up t'ne vacancies of Judges in various Hi?h Courts of the countiy and the Supreme Court; if so, what are he details thereof; and
- (d) whether any qualified S.C./S.T. as welf! as women candidates are being considetej the posts?

THE MINISTER OF STATE IN THE MINISTR V OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ): (a) As Ion 1-11-1988, there were 3 vacancies

of permanent Judges and 3 vacancies of Additional Judges in the Gujarat High Court against the sanctioned strength of 18 permanent Judges and 3 Additional Judges.

to Questions

- (b) While Government make all possible efforts to ensure that vacancies of Judges are fllled expeditiously, it is not possible to indicate any time by which these vacancies will be filled up.
- (c) The Government leiteatej the instructions prescribing the time schedule whereby a proposal should be initiated by the Chief Justice six months in advance of the anticipated occurrence of a vacancy in a High Court and referred to the concerned State Government; the State Government should finalise their, recommendation and send it to the Central Government within one month. The Chief Justices of High Courts and Chief Ministers and Governors of States were inter alia requested to adhere to the above time schedule so that the vacancies are filled in expeditiously. Steps have been taken to fill the vacancies in Supreme Court and High Courts.
- (d) Proposals for the appointment of some S.C./ S.T. and women candidates, as Judges of High Courts have been received.

## Transfer of Technology from Japan

- 470. SHRIMATI RENUKA CHOW-DHURY: Will the PRLME MINISTER be pleased to state:
- (a) whether it is a fact that Japan Radio Co. Ltd.. a leading manufacturer of radio equipment has offered to transfer technology to the Punjab Wireless Systems Ltd. a State Government undertaking for production of TDMA and digital radio relay equipment which can be used for Rui al communication thus linking the rural population of India with reliable communication network;
- (b) whether the offer has since been accepted by Government; and
- fc) if so, what are the terms of the-offer?